

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/5647/2021

This the 13th day of May, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Gousia Afzal (Age 23 years), D/o Mohammad Afzal Ganie, R/o Nanar-Tral
District Pulwama

.....Applicant

(Advocate:- Mr. M.I. Dar)

Versus

1. Union Territory of J&K through Financial Commissioner, Health and Medical Education Department, J&K Civil Secretariat, Jammu/Srinagar.
2. Principal/Dean, Government Medical College, Srinagar.
3. Medical Superintendent, G.B. Pant/Children Hospital, Srinagar.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

The applicant Gousia Afzal was appointed as Female Multi-purpose Health Worker on account of resignation of one Mtr. Afroza. The Government Medical College, Srinagar conducted selection of eligible candidates and after holding the selection and following requisites, vide Appointment Order No. 2880 of 2021 dated 03.03.2021, the Government Medical College, Srinagar ultimately hired service of the eligible candidates on contract basis as ANMs on consolidated monthly honorarium of Rs. 12,000/- per month under the National Health Mission Programme initially for a period upto 31.03.2021. It is the case of the applicant that as she has got sufficient experience, she



may also be considered on the same analogy as adopted in the case of selected candidates Order No. 2880 of 2021 dated 03.03.2021 (Annexure No. A-II).



2. Learned counsel for the applicant submits that the applicant would be satisfied, if a direction is issued to the respondents to consider the case of the applicant on the same analogy as adopted in the case of selected candidates vide Order No. 2880 of 2021 dated 03.03.2021.
3. We have heard Mr. M I Dar, learned counsel for the applicant and Mr. Amit Gupta, learned A.A.G. for the respondents and perused the records.
4. Looking to the facts and circumstances of the case as well limited prayer made by the learned counsel for the applicant, we dispose of the T.A. with direction to the respondents to consider the case of the applicant on the analogy as has been adopted in the case of selected candidates vide Order No. 2880 of 2021 dated 03.03.2021 under relevant rules and regulations and subject to the condition that the order relied upon by the applicant is applicable on him. The respondents need to take a decision in this regard within a period of two months from the date of receipt of certified copy of this order.
5. It is made clear that we have not entered into the merits of the case.
6. There shall be no orders as to cost.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Manish/Shashi/Arun